

(1897) 11 AHC CK 0008
In the Allahabad High Court

Gauri Shankar

APPELLANT

Vs

Mata Prasad

RESPONDENT

Date of Decision : 16-11-1897

Acts Referred:

Citation : (1898) ILR (All) 124

Hon'ble Judges : John Edge, C.J;Burkitt, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

John Edge, C.J. and Burkitt, J.—We hold the same opinion as that expressed by the High Court at Madras on a similar reference in Queen-Empress v. Kattayan ILR 20 Mad. 235. Section 83 of the Code of Criminal Procedure is in our opinion applicable to warrants issued under the provisions of Act No. XIII of 1859.